CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI

O.A.NO.1119/2001

Thursday, this the 4th day of April, 2002 Hon'ble Shri Justice Ashok Agarwal, Chairman Hon'ble Shri V.K. Majotra, Member (A)

Constable Narender Kumar No.2409/DAP
s/o Shri Rameshwar Jhangra, aged 31 years
Residing at Village & P.O.-Assan
Distt-Rohtak, Haryana.
..Applicant
(By Advocate: Shri Sachin Chauhan)

Versus

- Union of Indiathrough its SecretaryMinistry of Home AffairsNorth Block, New Delhi
- 2. Joint Commissioner of Police
 New Delhi Range
 Police Headquarters, I.P.Estate
 New Delhi
- 3. Addl. Dy. Commissioner of Police North East District, Delhi ...Respondents (By Advocate: Shri Ram Kawar Dhillon)

ORDER (ORAL)

Justice Shri Ashok Agarwal:

Present case, in our view, is covered by a decision of this Tribunal in the case of Const. Rambir Singh Versus Union of India & Ors. (OA-407/2001) decided 1.3.2002. Applicants in the aforesaid OA as also the disciplinary present OA were proceeded jointly in proceedings initiated against them. Against the orders issued by the disciplinary authority as confirmed by the appellate authority, Const. Rambir Singh had instituted the aforesaid OA-407/2001. order passed on 1.3.2002, aforesaid OA has been allowed and impugned orders of penalty issued by the disciplinary authority as also the one passed by the appellate authority have been quashed and set aside. The very same orders are impugned by the applicant herein.

perused the aforesaid order passed in OA-407/2001. We have also perused the file in regard to the present find that the present case is fully covered by the aforesaid judgement in OA-407/2001. Having gone through aforesaid order, we do not find any reason to differ from the same.

the circumstances, present OA is allowed. 2. impugned herein, namely, the one passed the Orders disciplinary authority on 27.1.1999 and that the appellate authority on 24.4.2000 are quashed and set aside. Respondents are directed to restore the applicant forfeiture of service, as if the impugned orders had not been passed. Applicant shall also be entitled to consequential benefits. These directions should be implemented within a period of three months from the date of receipt of a copy of this order. No costs.

Maroh (V.K.Majotra) Member (A)

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